

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**(Civil Appellate Jurisdiction)  
S.A. No. 136 of 2018**

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Fagu Mahto

..... Appellant

**Versus**

Tarkeshwar Nath Sahi & Ors.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

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For the Appellant : Mr. V.N. Jha, Advocate  
For the Respondent :

**05/Dated: 10/09/2020.**

Heard, learned counsel for the appellant.

It appears that instant Second Appeal has been filed on 17.04.2018 and stamp reporter pointed out defect Nos.1 to 10 vide report dated 21.04.2018 as well as deficit court fee of Rs.220/-, which has not been complied with. Thus the appeal was listed before the Lawazima of Joint Registrar (Judicial) on 26.04.2018, but defects were not removed. Then it was again listed before the Lawazima of learned Registrar General on 13.11.2019 and even after lapse of approximately 1 and ½ years, defects have been not removed.

Learned counsel for the appellant has submitted that he shall remove the defects within a period of two weeks.

Accordingly, this Court is inclined to extend the time as the country is passing through pandemic of Covid-19.

Learned counsel for the appellant is directed to remove the defects within a period of 30 days, after physical court starts, failing, which this appeal shall stand rejected without further reference to a Bench.

**( Kailash Prasad Deo, J.)**